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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 426/97 & OA 727/97

Date of decision: 12.6.1997

I. O.A. 426/97

Smt. M.Bharathi ... Applicant

Versus

1. Union of India rep. by
Chief Postmaster General,
AP Circle, Hyderabad.
2. Postmaster General,
Vijayawada Region,
Vijayawada.
3. Senior Supdt. of Post Offices,
Vijayawada Division,
Vijayawada.
4. Shri K.Satyanarayana,
Muchintala Village,
Penuganchprolu SO,
Krishna Dist., AP.

... Respondents

Shri Y. Appala Raju .. Counsel for applicant
Shri K.Bhaskara Rao .. Counsel for R-1 to 3
Shri KK Chakravarthy .. Counsel for R-4

II. O.A. 727/97

K.Satyanarayana ... Applicant

Versus

1. Postmaster General,
Vijayawada Division,
Vijayawada.
2. Sr.Supdt. of Post Offices,
Vijayawada Division,
Vijayawada.
3. Sub-Divisional Inspector,
Posts,
Nandigama, Krishna Dist.
4. M.Bharathi,
Muchintala Village,
Krishna Dist.

... Respondents

Shri K.K.Chakravarthy ... Counsel for applicant
Shri K.Bhaskara Rao ... Counsel for R1-3
Shri Y.Appala Raju ... Counsel for R-4

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI B.S. JAI PARAMESWAR, MEMBER (JUDICIAL)

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O R D E R

(Per Shri H. Rajendra Prasad, Member (Administrative))

Heard Shri Y. Appala Raju for the applicant in OA 426/97, Shri K. K. Chakravarthy for the applicant in OA 727/97, and Shri K. Bhaskar Rao for the official respondents in both the OAs.

2. It would be wholly unnecessary to go into the details of these cases which arise from impugned selection/non-appointment in the post of EDBPM, Muchintala EDBO in Vijayawada Division. The concerned dealing file from the office of the SSP, Vijayawada Division was produced for our perusal. We notice from it that, so far, the entire process bristles with a variety of irregular actions and unexplained adhoc decisions, some of which appear to be neither warranted nor covered by rules or established procedures.

3. It is seen that the applicant in OA 426/97 submitted a representation (Annexure X to OA) to Respondent No. 2 therein, viz., PMG., Vijayawada Region, on 11.3.96. The applicant complains that the same has not been disposed of. The said Respondent, viz., PMG., Vijayawada, is directed to have the same examined on merits, take a suitable decision thereon and communicate the same to the applicant within 15 days from today. Subject to and depending on the decision so arrived at and communicated, the following further directions are given:

(i) Considering the number of apparent irregularities and loose ends noticed in the process of selection, it is necessary that the process be initiated denovo. The most suitable candidate who fulfills all the conditions, and is found to be the fittest to hold the job, shall be selected after proper procedure as per rules. If the appointment is now to be made from the list of candidates

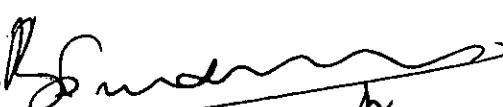
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to be afresh sponsored by the Employment Exchange, and if the names of the applicants in both these OAs do not happen to figure in the list sponsored by the Employment Exchange, their candidature shall also be considered on the strength of the applications and documents already submitted by them in the very first instance, along with such other names as may be sponsored now by the Employment Exchange. As already stated, the fittest candidate fulfilling all requirements and qualifications shall be selected.

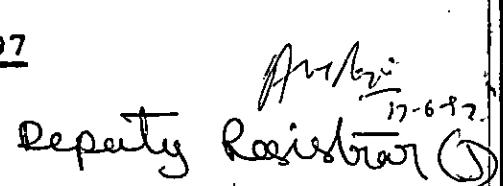
(ii) In view of the flaws noticed in the impugned selection to the post of EDBPM of this office, it becomes necessary to ask the Post Master General, Vijayawada (R-2 in OA 426/97 and R-1 in the other OA) to have the process of selection checked at every stage to ensure the elimination or possible repetition of any irregularities. Until the final selection is made, the present (provisional) EDBPM (applicant in OA 426/97) shall be allowed to discharge her functions as at present.

Thus the OAs 426/97 and 727/97 are disposed of.


(B.S. Jai Parameswar)
Member (Judicial)


(H. Rajendra Prasad)
Member (Administrative)

12th June, 1997


Deputy Registrar
17-6-97

O.A.426/97
OA.727/97.

To Chief

1. The/Postmaster General,

A.P.Circle, Union of India,
Hyderabad.

2. The Postmaster General, Vijayawada Region,
Vijayawada.

3. The Senior Supdt.of Post Offices,
Vijayawada Division, Vijayawada.

4. The Sub Divisional Inspector,
Posts, Nandigama, Krishna Dist.

5. One copy to Mr.Y.Appala Raju, Advocate, CAT.Hyd.

6. One copy to Mr. K.Bhaskar Rao, Addl.CGSC. CAT.Hyd.

7. One copy to Mr.K.K.Chakravarthy, Advocate, CAT.Hyd.

8. One copy to HHRP M(A) CAT.Hyd.

9. One copy to D.R.(A) CAT^T.Hyd.

10. One spare copy.

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Self
6/7/97

T COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B.S.Jaiaraman, M(O)

Dated: 12-6 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 426/97 & 727/97.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal

SECRETARY/DESPATCH

- 4 JUL 1997

Hyderabad
HYDERABAD

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